

TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI

No. 1/Judicial/Misc./TDSAT/2012

Dated 22.09.2021

NOTICE

All Advocates/Parties who have filed scanned copies of matter(s)/ document(s) through e-mail during the pandemic period along with an undertaking that they would file the hard copies of the same i.e. 1+3 sets with duly notarised affidavit in their matters, are hereby directed to file 1+3 sets in hard copies (i.e. one original and three more sets) along with duly notarised affidavit in their matters within one month from the date of issue of this notice as per the TDSAT's Procedures, 2005 which is available on TDSAT website i.e. tdsat.gov.in.

The practice for filing of cases/documents shall be the same i.e. by filing physical copies or in the alternative via e-mail. Where matters/documents/pleadings etc. are filed through e-mail the hard copies must be filed with the Registry forthwith, either personally or through post/courier etc. In case of matters for urgent listing the matters can only be listed after making available the hard copies as per TDSAT Procedure, 2005. Only in exceptional cases where the concerned Party or the Advocate is staying in a containment Zone, on request the hard copies of the petitions/pleadings or the documents may be printed by the TDSAT, after due permission, on the cost to be deposited by the party at the rate prescribed in Rule 21 of the TDSAT Procedure, 2005 for uncertified copies.


Desk Officer

To,

1. Notice Board.
2. TDSAT's website.